

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR**

**Original Application No.290/00163/2016**

Jodhpur, this the 01<sup>st</sup> day of March, 2016

**CORAM**

**Hon'ble Smt. Chameli Majumdar, Judicial Member  
Hon'ble Smt. Meenakshi Hooja, Administrative Member**

Vijay Singh Bhati S/o Shri Umed Singh Bhati, aged about 24 years, b/c Rajput, R/o Vill+Post Randha, District Jaisalmer (Office Address:- working as GDS BPM at Kundo Post Office under Fatehgarh SO).

.....Applicant

Mr. S.P. Singh, counsel for applicant.

Versus

1. Union of India, through the Secretary, Government of India, Ministry of Communication, Department of Post, Dak Bhawan, New Delhi.
2. The Chief Post Master General, Rajasthan Circle, Jaipur-302 007.
3. The Post Master General, Western Region, Rajasthan, Jodhpur.
4. The Director of Postal Services, O/o Postmaster General, Western Region, Jodhpur.
5. Senior Superintendent of Post Offices, Jodhpur Division, Jodhpur.

.....respondents

**ORDER (Oral)**

The applicant has challenged the show cause notice dated 05.02.2016 (Annexure-A/1) issued by the Director of Postal Services, Western Region, Rajasthan, Jodhpur. The learned counsel for the applicant submits that the respondents are going to terminate the services of the applicant on the ground that the selection and engagement of the applicant as GDS BPM at Kunda was improper and there has been irregularity in the selection process.

of GDS BPM on consideration of criteria of the requisite permanent residence within the delivery jurisdiction of Kunda. Learned counsel for the applicant submits that the applicant has been serving as GDS BPM at Kunda post office for last 11 months.

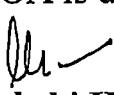
2. After going through the impugned show cause notice dated 05.02.2016 (Annexure-A/1) we find that various irregularities in the selection of GDS BPM has been raised in the said notice.

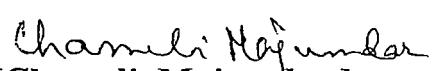
3. Learned counsel for the applicant submits that the applicant has submitted reply to the said show cause notice by letter dated 22.02.2016. It is seen that the applicant has filed this Original Application on the same day. Under such circumstances, the OA is disposed of and the respondents are directed to consider the reply to the show cause notice dated 05.02.2016 given by the applicant, if any, and to pass a reasoned speaking order within 8 weeks from the date of receipt of a copy of this order.

4. Since, the OA is disposed of at admission stage, the applicant is directed to serve a copy of this order on the respondents within a week.

5. The respondents are directed to maintain status quo with regard to the service of the applicant till the reply of the applicant against the show cause notice is considered and appropriate order is passed.

The OA is disposed of with the above directions. No order as to costs.

  
[Meenakshi Hooja]  
Administrative Member

  
[Chameli Majumdar ]  
Judicial Member